

श्री यशपाल सिंह : तीन हजार नागा विद्रोही ट्रेनिंग ले कर घा गये हैं और आप कहते हैं कि नाकामयाबी नहीं हुई है।

Shri Indrajit Gupta: Is there any proposal to introduce higher pay scales and better service conditions for all these border security forces than those existing at present?

Shri L. N. Mishra: Comparatively they would be getting better pay and emoluments because the proposal, if I remember rightly, is that they will be brought on par with the salaries paid to the CRP people which are higher than the salaries paid to the armed policemen of the state.

Shri P. C. Borooah: Despite the growing need for strong border security arrangements and clearing the border areas of all subversive elements the steps taken in Assam to comb out the infiltrators are going too slow and the preparation of a national register has been put in cold storage. Have the Government enquired into the difficulties that the Assam Government are experiencing and, if so, what are the suggestions of the Central Government?

The Minister of Home Affairs (Shri Nanda): It is a very different question and it can be asked in some other context.

Mr. Speaker: It need not be answered then. Shri Kamath might ask for his clarification.

Shri Hari Vishnu Kamath: I am afraid the word 'command' which I used has misled the Deputy Minister. I meant the armed forces command. Will there be a liaison officer between the central security forces and the armed forces command, not the command by the defence ministry. He said that they would appoint a co-ordination Committee. Who will appoint the committee? Will it consist of both the ministries or not?

Mr. Speaker: He can ask only for a clarification.

Shri L. N. Mishra: There will be a co-ordination committee in all the states presided over by the Chief Secretary of the State government and the members will be the local commander of the armed forces, the local commander of the border police, the I.G.P. Such a committee will be set up in all the seven sub-sectors.

Special Audit Report on Orissa Government Transactions

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- *2. **Shri Surendranath Dwivedy:**
Shri Hari Vishnu Kamath:
Shri J. B. S. Bist:
Shri S. M. Banerjee:
Shri Kishen Pattanayak:
Shri Ram Sewak Yadav:
Shri Madhu Limaye:
Shri Vidya Charan Shukla:
Shri P. K. Deo:

Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of his Ministry has been drawn to the Special Audit Report submitted to the Orissa Legislative Assembly on the 3rd September, 1965 in connection with transactions of business of the Government of Orissa with the firms connected with Sarvaswari Biju Patnaik and Biren Mitra, ex-Chief-Ministers of Orissa;

(b) whether Government have initiated any action in view of the promise given to the House by the Prime Minister on the 16th March, 1965; and

(c) whether this Audit Report corroborates any of the facts submitted to Government by the C.B.I. after their preliminary enquiry?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) Yes, Sir.

(b) The Chief Minister, Orissa, has requested the Chairman, Public Accounts Committee, Orissa, to expedite the consideration of the Special Audit Report, so that further appropriate action can be taken.

(c) The Special Audit Report covers a longer period, and some additional items not covered in the C.B.I. report. As the Report of the C.B.I. is a secret document, it would not be in the public interest to make any comparisons with the Audit Report.

Shri Hari Vishnu Kamath: Is it still secret? Even after your ruling.

Shri Surendranath Dwivedy: In view of the fact that only a specific reference about certain matters was made to the Auditor-General who after examining the explanation and statement submitted by the Government of Orissa came to the finding that in regard to the transactions of Orissa agents of Shri Biren Mittra, the public exchequer was cheated to the tune of Rs. 18 lakhs, and over Rs. one crores of business was transacted with other firms in which Shri Biju Patnaik was connected, I would like to know whether the Government will examine the possibility of initiating any legal action against these gentlemen, now that the proof is there?

Shri Hath: As I submitted in the main reply, the special audit report will be considered in all its aspects by the Public Accounts Committee. It may be that not only these facts which the hon. Member has said, but other facts also may be either proved or disproved. Therefore, let us wait for the consideration of this report by the Public Accounts Committee. If any facts come in further, naturally, whatever can be done under the law will be done.

Shri Surendranath Dwivedy: This is going against the assurance given by the Prime Minister here. I may remind the hon. Minister that long back, in August, 1963, reference about the Public Accounts Committee was made by the late Prime Minister but on the 15th March last, while replying to the no-confidence motion, the Prime Minister, Shri Lal Bahadur Shastri, said that when the report of the Auditor-General was available, the enquiry will be thorough.

“बहुत धारो, बहुत पक्की, बड़ी “टेकनिकल होगी और उनके घाने के बाद कानूनी करवाई हो सकती है।”

I would like to know, in view of this assurance, whether they themselves would take any action or not, because that was the assurance given by the Prime Minister when we discussed the no-confidence motion. Why is he evading the question? Let Shri Nanda tell us.

Shri Hath: I fully recollect and remember what the Prime Minister had said. What the hon. Member has said now the Prime Minister did say, and he said all steps will be taken after the report is received. That report is received by the State Government. Then, under any parliamentary system, that has to be considered by the Public Accounts Committee of which the Chairman is Shri Singh Deo. The Chief Minister requested us. Let us not in a hurry do something which may contradict what the results may achieve, or the results that may be achieved. There is no question of deferring this or not doing anything. Whatever is necessary will be done, but let us go according to the procedure.

Shri Hari Vishnu Kamath: Is the House to understand that though the special audit report has become public property through the medium of the Orissa Legislature the Central Government is still blissfully ignorant of this report, and if they are not, is the Government or the Cabinet Sub-Committee convinced that these two ex-Chief Minister have been guilty of more than mere improprieties as found by the Cabinet Sub-Committee and, therefore, do the Government propose that these two should be debarred from all public office permanently, as the Education Minister said on the 15th March that they are unworthy of office?

Shri Hath: I could not very clearly follow what he said.

Shri Hari Vishnu Kamath: Is the Government convinced now, at any rate

Mr. Speaker: He took four minutes to make out his supplementary and if the Minister asks what it was

Shri Hari Vishnu Kamath: Because he is evading. It is an ambivalent evasion; a masterpiece of evasion. I am sorry to say that.

Mr. Speaker: He should be brief.

Shri Hari Vishnu Kamath: I will be brief; but I cannot be all too brief. Is the Government convinced now, at any rate, that these two ex-Chief Ministers have been guilty of more than mere improprieties as found by the Cabinet Sub-Committee some months ago and, if so, do the Government propose to debar these two gentlemen permanently from public office, considering that the Education Minister himself on behalf of the Government on the 15th of March said in the House that they are unworthy of office?

Mr. Speaker: Do the Government propose to debar them from public office permanently?

Shri Hathi: Whatever action the Government wanted to take on account of the improprieties, the political action has been taken.

Shri Surendranath Dwivedy: It is fraud and conspiracy. (Interruptions).

Shri Hathi: Any further legal action will be taken afterwards.

Shri Hari Vishnu Kamath: What is meant by political action? Let him clarify.

श्री रामसेवक यादव : पुलिस ऐक्शन की जरूरत है, पोलिटिकल ऐक्शन की जरूरत नहीं है।

अध्यक्ष महोदय : मेरे पास तो कोई पुलिस ऐक्शन नहीं है।

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Shri J. B. S. Bist: May I know whether Government intends to recover the losses and what is the procedure that will be adopted?

Shri Hathi: If any action has to be taken, that would be for the Orissa Government.

Shri S. M. Banerjee: Now the enquiry has been shifted to the Chairman of the PAC. May I know whether the Government contemplate to appoint any commission after the report has been considered by the PAC for fuller investigation?

Shri Hathi: That again is a question to be seen after the PAC has considered it.

श्री किशन पटनायक : क्या मंत्री महोदय ने हिसाब लगाया है कि इस रिपोर्ट में कुल कितनी रकम का गोलमाल है, तथा क्या भ्रष्टाचार विभाग या मंत्री महोदय ने यह सोचा है कि अगर बीजू पटनायक से ले कर भारत सेवक समाज तक जितने भी पैसों का थोटासा हुआ है उस सब को रोक सकने से इतना आर्थिक लाभ हो सकता है कि छोटे किसानों के ऊपर से लगान माफ किया जा सकता है।

अध्यक्ष महोदय : पहले हिस्से का जवाब दिया जाये।

श्री किशन पटनायक : दोनो हिस्से बूढ़े हुये हैं प्राप्त में।

अध्यक्ष महोदय : मैं उन को भला-हया करता हूँ। पहले सवाल का जवाब दे दिया जाये।

श्री हाथी : मेरे पास अभी यह सूचना नहीं है।

श्री मधु लिनये : यहां पर बतलाया गया कि लोक लेखा समिति की रिपोर्ट आने के बाद कार्रवाई की जायेगी।

लेकिन मैं मंत्री महोदय से कहना चाहता हूँ कि जो प्राश्वासन दिये गये थे वह इस सदन को दिये गये थे। इस लिये उड़ीसा विधान सभा में जो कुछ होता है उस के ऊपर यहाँ की कार्रवाई नहीं निर्भर रहनी चाहिये। मैं मंत्री महोदय से जानना चाहता हूँ कि केन्द्रीय जांच ब्यूरो द्वारा जो जांच हुई थी और उस रिपोर्ट में जो तथ्य धाये थे और वह जो लोक लेखा समिति की रिपोर्ट धायी है उन में क्या समानता है और यहाँ के प्राश्वासनों पर कैसे प्रमत्त किया जायेगा।

श्री हाथी: दोनों बातों को घलग करना मुश्किल है क्योंकि जो एक रिपोर्ट थी वह सन 1961 से 1963 की थी और दूसरी रिपोर्ट 1959 से धागे की थी। इस लिये मैं कहता हूँ कि वह सारी सम्बन्धित बात है उन को घलग करना मुश्किल है।

Shri Ranga: Is it a part of their political wisdom or political statesmanship that these two ex-Chief Ministers are supposed to have been brought under political discipline by being denied their positions in the Government while they are allowed to remain in the highest counsels of the ruling party at the national level as well as the State level?

Shri Hathi: I think they have resigned.

Shri P. K. Deo: In the memorandum submitted to the President, 56 charges were there of abuse of authority, administrative impropriety and so on. The Auditor General has only examined the financial aspect of it, which has gone to the PAC. In view of the remarks of the Auditor General so far as the financial aspect is concerned, is the Government contemplating to institute a commission of inquiry to look into the several other charges?

Shri Hathi: I have replied to that question. I have said that after the PAC has considered it, it can be considered.

Shri P. K. Deo: The PAC cannot examine the charges other than the financial aspect.

Mr. Speaker: The hon. Member would realise that he cannot enter into arguments.

Shri P. K. Deo: He cannot hoodwink the people.

Shri H. N. Mukerjee: This matter is hanging fire for very long and two very notorious gentlemen continue to sully the fair name of this country. It does appear that the CBI Report laid on the Table of the House, which is a public document available to the people, as well as the special audit report have many things in common. And, in the Orissa Assembly, some special pleadings were sought to be made by the government in order to shield certain wrongdoers. In view of that and in view of the unanimously accepted desirability of giving exemplary punishment to people high up in public life who are guilty of such malpractices, may I know if the Government is going to sit tight over this matter by referring to some technicality or other, or is going to take some tangible action to reassure public opinion?

The Minister of Home Affairs (Shri Nanda): There is no desire, there is no intention of sitting over anything where this Government, the Government of India or the Parliament is concerned. Here was an assurance, as has been pointed out by the hon. Member, by the Prime Minister. That is going to be followed; that is going to be carried out. But there has to be a process. There is the Auditor-General's Report and comments. They are being dealt with in the Public Accounts Committee of the State. That stage has to be gone through, and if as a result of that, as an outcome of that . . .

Shri Surendranath Dwivedy: Is it not a fact that in the Public Accounts Committee where the Congress has a majority a whip has been issued to all Congress Members not to say anything which would go against the ex-Chief Ministers?

Shri Nanda: On the other hand, the Chief Minister has written to the Chairman of the Public Accounts Committee to expedite and not to cause any delay about it. Therefore, there is no intention

Shri Surendranath Dwivedy: It is just white-washing the whole thing.

Shri P. K. Deo: What about the other charges?

Mr. Speaker: Order, order. Questions, cannot be put while sitting in this manner. Has the hon. Minister anything further to say?

Shri Nanda: I think they are very impatient to ask other questions.

Shri U. M. Trivedi: Sir, it is unfortunate that these two gentlemen have earned this notoriety

An hon. Member: Gentlemen?

Mr. Speaker: Should all leaders proceed on the same pattern?

Shri U. M. Trivedi: But the one question that crops up

Mr. Speaker: We are, during the Question Hour, to put supplementaries seeking some information.

Shri U. M. Trivedi: I am not going to stray from that. The point that still arises is, notwithstanding the scandals that have been brought to the notice of the Government and the whole country at large, is the Government not prepared to go back to the original law provided in the Representation of People Act under Section 7, that such persons who shall have direct and indirect contact with the Government shall be disqualified from holding the post of or being a

member of a legislative assembly or a member of this House? Will the Government not go back to this and make the same provision as the provision is obtaining in all other democratic countries in the world?

Shri Nanda: That is a suggestion worthy of consideration.

Shri Rama Chandra Mallick: May I know whether it is a fact that no allegation has been proved in the Audit Report and therefore Shri R. N. Singh Deo, the Chairman of the Public Accounts Committee, Orissa, and now the Leader of the Opposition, wants to postpone the thing and the matter has been deliberately delayed whereas the Chief Minister of Orissa has asked him to discuss the matter in the Public Accounts Committee as soon as possible?

Shri Nanda: Yes, it is a correct factual statement.

Some hon. Members rose—

Mr. Speaker: Next Question.

Shri Surendranath Dwivedy: Sir, I rise to a point of order. For the Home Minister to say that it is a factual statement, are there any facts in his possession to suggest that the Chairman of the Public Accounts Committee wants to delay the matter?

Mr. Speaker: Order, order. I call Shri Yadav but at that time he did not stand up. Now he stands up, but I am not going to allow him to put a supplementary on this now.

Re-orientation of Administration

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*3. **Shri Harish Chandra Mathur:**
Shri Warier:
Shri Daft:

Will the Minister of Home Affairs be pleased to state:

(a) in what manner Government has re-oriented its administration in the context of the aggression by Pakistan; and

(b) what further steps are under examination or are contemplated?